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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH

AT HYDERABAD  
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O.A.1148/99.

Date of Decision : 27-01-2000.

1. K.M.E.Kanta Rao
2. Ch.V.R.Sastry
3. K.Vinay Babu
4. Y.V.Prasad
5. SV Sarma
6. M.S.Maruti Rao
7. Ch.V.Krishna Murthy

.. Applicants.

VS

1. The General Manager,  
SC Railway, Rail Nilayam,  
Secunderabad.
2. The Divisional Railway Manager,  
Vijayawada Division,  
SC Railway, Vijayawada.
3. The Sr.Divl.Personnel Officer,  
Vijayawada Division, SC Rly,  
Vijayawada.

.. Respondents.

Counsel for the applicants : Mr.K.Sudhakara Reddy

Counsel for the respondents : Mr.V.Rajeswara Rao, Addl.CGSC.

CORAM:-

THE HON'BLE SHRI R. RANGARAJAN : MEMBER (ADMN.)

THE HON'BLE SHRI B.S.JAI PARAMESHWAR : MEMBER (JUDL.)

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ORDER

ORAL ORDER (PER HON'BLE SHRI R. RANGARAJAN : MEMBER (ADMN.))

Heard Mr.K.Sudhakara Reddy, learned counsel for the applicants and Mr.V.Rajeswara Rao, learned counsel for the respondents.

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2. There are 7 applicants in this OA. They are some of them are Adhoc Station Superintendents and some of them are Deputy Station Superintendents and Traffic Inspectors. They are aggrieved by the selection conducted for the post of Station Superintendents/Traffic Inspectors. Their main contention is that the selection is to be done in accordance with the Railway Board's letter No.E/NO/I-83-PM1-65(PNM/MFIR) dated 17-04-84. As the department is not going to conduct the examination in accordance with the directions given by the Railway Board they have filed this OA praying for a direction to the respondent authorities to strictly follow the Railway Board letter dated 17-4-84 in the examination to be held on 8-8-99 for filling up the vacancies of Station Superintendents/Traffic Inspectors in the grade of Rs.6500-10500/- in Operating Department in Vijayawada Division by adopting the method of 50% objective and 50% narrative type questions and consider the applicants for promotion on that basis as Station Superintendents/Traffic Inspectors.

3. An interim order was passed in this OA on 6-8-99 whereby the examination in question was kept suspended.

4. It is not necessary for us to go through the reply in full except to note the letter dated 15-07-99 (Annexure R-IX page-27 to the reply). It is stated in that letter that the procedure for setting objective type questions for the selection of SS/TIs in the scale of Rs.6500-10500/- RS(RP) should be followed as per the instructions contained in CPO/Secunderabad's Serial Circular No.163/86.

5. The learned counsel for the applicants submit that if that is so then no further relief is necessary in this connection.

6. In view of the above submission the respondents are directed to strictly follow their letter dated 15-07-99 in conducting the examination for the post of Station Superintendents/Traffic Inspectors and consider the applicants for promotion as per the Serial Circular No.163/86 and if they are successful they should be promoted against the vacancies of Station Superintendents/Traffic Inspectors. The interim order passed is hereby vacated provided the examination is conducted as per the above direction.

7. The CA is ordered accordingly, No costs.

  
(B.S. JAI PARAMESHWAR)

MEMBER (JUDL.)

27.1.2000

  
(R. RANGARAJAN)

MEMBER (ADMN.)

Dated : The 27th January 2000.  
(Dictated in the Open Court)

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH : HYDERABAD.

1ST AND 2ND COURT

COPY TO:

1. HDHN
2. HRRN M (ADMN.)
3. HSSDP M (JUDL.)
4. DIR. A(ADMN.)
5. SPARE
6. ADVOCATE
7. STANDING COUNSEL

TYPED BY  
COMPARED BY

CHECKED BY  
APPROVED BY

THE HON'BLE MR. JUSTICE D.H. NASIR  
VICE CHAIRMAN

THE HON'BLE MR. R. RANGARAJAN  
MEMBER (ADMN.)

THE HON'BLE MR. B.S. JAI PARAMESWAR  
MEMBER (JUDL.)

\* \* \*

DATE OF ORDER: 27/1/2007

MA/R/RA/EP. NO.

IN  
O.A. NO. 1148/09

ADMITTED AND INTERIM DIRECTIONS  
ISSUED

ALLOWED

CP CLOSED

BA CLOSED

DISPOSED OF WITH DIRECTIONS

DISMISSED

DISMISSED AS WITHDRAWN

ORDER/REJECTED

NO ORDER AS TO COSTS

7 copies

